

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

400/252/ND/2018

IN THE MATTER OF:

M/s Menon and Associates Pvt. Ltd.

.....PETITIONER

SECTION

Under Section 252

Order delivered on 12.04.2018

Coram:

R.VARDHRAJAN,
Hon'ble Member (Judicial)
V.K.Subburaj,
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Anant Kumar Jha, Company Secretary
For the RoC : Mr. Munish Raj, Company Prosecutor
For Income Tax Department : Ms. Lakshmi Gurung, Advocate

ORDER

Learned authorized representative for the appellant is present. Notice to both RoC and Income Tax Department served. Learned counsel for RoC seeks some time to file its reply. Four weeks time is granted to file reply. Income Tax Department is also granted four weeks time to file its observations, if any. Post the matter before the Ld. Registrar after four weeks for compliance and after compliance, post the matter for enquiry before this Tribunal.

— Sd —

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar
12.04.2018

— Sd —

(R. VARDHARAJAN)
MEMBER (JUDICIAL)